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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

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C.A.770/96.

Dt. of Decision : 26-08-98.

1. P.H.Rajade  
2. A.Anbalagan  
3. G.Paneer Selvan  
4. K.Babu Rao  
5. Kishan Dulbaji  
6. M.R.Gangadharam  
7. M.J.Sundar Raj  
8. T:Feddanna  
9. Chinniah Baligadu  
10. MN.N.Durga Prasad  
11. A.Chinnasamy

12. K.Laxman  
13. A.Munirathnam  
14. P.Krupavaram  
15. S.Devadas  
16. I.T.Gajbhey  
17. K.Narayana Sayanna  
18. K.Rajamallaiah  
19. G.Laxmanna Laxman  
20. Deshmana Gulab  
21. D.Rambabu

..Applicants.

Vs

1. The Secretary, (E)  
Railway Board, Rail Bhavan,  
New Delhi.

2. The Divl. Rly. Manager(E),  
Hyderabad Division, SC Rly.,  
Sec'bad-500 371.

..Respondents.

Counsel for the applicants : Mr.P.Rathaiah

Counsel for the respondents : Mr.C.V.Malla Reddy, SC for Rlys.

CORAM:-

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

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CRDER

ORAL CRDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

Heard Mr.G.S.Rao, for Mr.P.Rathaiah, learned counsel for the applicants and Mr.G.V.R.S.Gurupadam, for Mr.C.V.Malla Reddy, learned counsel for the respondents.

2. There are 21 applicants in this CA. They filed this OA praying for a direction to the respondents to promote the eligible applicants to the grade of Rs.2000-3200/- and /-1600-2660/- w.e.f., 1-3-93.

3. A reading of the OA does not give us any idea of the various contentions on which OA has to be allowed or rejected. Hence, it is improper on our part to dispose of the OA ~~that~~ <sup>in</sup> the

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sketchy details given in this OA. Hence, we feel that the OA cannot be disposed of on merit. However, we find that the applicants have submitted representation dated 5-5-95 (Annexure-8). It is stated that the said representation is still to be disposed of.

4. Both the sides agree that a direction may be given to R-2 to dispose of their representation dated 5-5-95. However, the learned counsel for the applicants submit that the representation should be disposed of by the SPC, <sup>reservatin</sup> who is Headquarter in the Headquarters office. We do not think any reason to give such a direction.

5. In view of the above, the OA is disposed of directing R-2 to dispose of the representation of the applicants dated 5-5-95 in accordance with the law expeditiously. No costs.

*B.S.JAI*

(B.S.JAI-PARAMESHWAR)  
MEMBER(JUDL.)

26.8.98

*R. RANGARAJAN*

(R. RANGARAJAN)  
MEMBER(ADMN.)

Dated : The 26th August, 1998.  
(Dictated in the Open Court)

SPR

*D R*  
31/8/98

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Copy to:

1. The Secretary(E), Railway Board,  
Rail Bhawan, New Delhi.
2. The Divisional Railway Manager,(P), Hyderabad Division,  
South Central Railway, Secunderabad.
3. One copy to Mr.P.Rathaiah, Advocate,CAT,Hyderabad.
4. One copy to Mr.C.V.Malla Reddy, SC for Railways,CAT,Hyderabad.
5. One copy to D.R(A),CAT,Hyderabad.
6. One duplicate copy.

YLKR

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15/9/98  
II COURT

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :  
M(J)

DATED: 26/8/98

ORDER/JUDGMENT

M.A/R.A/C.P.NO.

in  
C.A.NO. 770/96

ADMITTED AND INTERIM DIRECTIONS  
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLKR.

